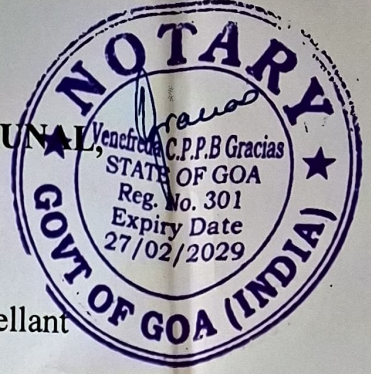


BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

APPEAL NO. 59/2026 (WZ)



Sagardeep Sirsaikar

...Appellant

*Versus*

GCZMA & Anr

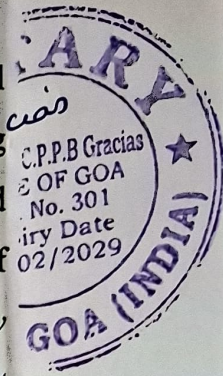
...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**  
**NO. 1 (GCZMA)**

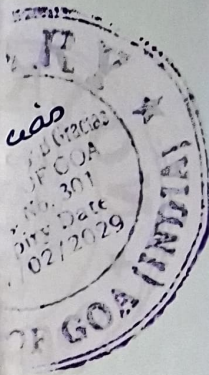
I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority ("GCZMA") i.e., Respondent No 1 herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief sought in the present appeal. Nothing in the aforementioned Appeal filed by the Appellant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional Affidavit, if found necessary.

3. The proceedings leading to the filing of the present appeal were initiated on the basis of a NOC/Clearance veering Ref no. GCZMA/GEN-MISC/23-24/70/3186 dated 17.11.2025 granted by answering respondent to Captain of Ports for dredging at the mouth of river Chapora. *(A Copy of the NOC/Clearance dated 17/01/2025 is annexed at page 37 of the Appeal as Annexure A-1.)*
4. I say that Captain of ports had made an application bearing no.CP/HSO/322/1617 dated 04/07/2024 before the answering respondent with regards to dredging at mouth of river Chapora. I say that in this regards a site inspection was carried out by the answering respondent with their expert members and in presence of the proponent.
5. I say that the said site inspection report submitted by the was discussed and deliberated in the 416<sup>th</sup> held on 08/10/2024 wherein it was decided to call the project proponent for detailed presentation of the project.
6. I say that the said project was further deliberated in the 419<sup>th</sup> GCZMA meeting held on 12.11.2024 wherein it is recorded that explicit comments are obtained from the forest department so that there is no disturbance for the turtle nesting area of Mandrem and Morjim in the course of carrying out dredging activities.



7. I say that the answering respondent after considering the observations made by the Forest Department considered the same in the 482<sup>nd</sup> GCZMA meeting held on 23.09.2025 wherein it was decided to sough clarification on the observations made by the Forest Department. I say that the Project proponent submitted their comments vide letter dated 01.07.2025.
8. I say that the answering respondent after considering the comments of the forest department vide letter dated 27.06.2025 and comments provided by the project proponent vide letter dated 01.07.2025 in the 484<sup>th</sup> GCZMA held on 30.09.2025 decided to approve the said project subject to condition that the project shall not effect in any way the turtle nesting sites therefore it should be completed before the nesting period and in consultation with Forest Department.
9. I say that dredging of the river is permissible activity for maintenance and clearing of waterways, navigational channels and ports interms of CRZ notification 2011. I say that the answering respondent has rightly considered the application of the project proponent in accordance with law and granted the NOC/Clearance dated 17.11.2025. I say that the said NOC/Clearance suffers from no infirmity.



10. I say that vide affidavit in reply dated 16.02.2026 filed by the project proponent filed before this Hon'ble Tribunal it has informed that the maintenance dredging has been completed pursuant to grant of NOC/Clearance dated 17.11.2025. I say that the said appeal has therefore become infructuous.

11. In view of the foregoing facts and circumstances, it is respectfully submitted that the present appeal be dismissed.

12. I say that what is stated in paras 1 to 11 hereinabove, are partly based on documents/record available with the Respondent No.1 and partly based on the legal submissions, which I believe to be true and correct.

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 29.06.2026



Solemnly affirmed before me

Sachin Desai

Who is identified before me by

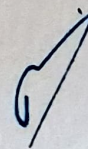
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\_\_\_\_\_ At Calangute - Goa

Sr. No. 278/06/2026

Date. 29/06/2026

*Gracias*  
Venefrada C.P.B Gracias  
Advocate & Notary Goa State

  
Shri Sachin S Desai  
Member Secretary GCZMA  
DEPONENT

